RAJYA SABHA

Saturday, llth December 1954

The House met at eleven of the clock. Mr. Chairman in the Chair.

THE INDIAN RAILWAYS (THIRD AMENDMENT) BILL, 1954

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

MR. CHAIRBgAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890."

The motion was adopted.

SHRI O. V. ALAGESAN: Sir, I introduce the Bill.

THE HINDU MARRIAGE AND DIVORCE BILL, 1952—continued

SHRI H. D. RAJAH (Madras): Sir, this Bill which is before our House after the Select Committee has presented its report, requires very careful consideration by this House. I am now referring to the multitudinous minutes of dissent which are presented in this House and also the support given by various sections of • this House. Let me get into the fundamentals. Sir, what is marriage? Is it a biological need, a social obligation, a sacrament, a contractual liability or a service to the State or is il all these five put together? If marriage is a biological need, there are various forms of marriage in thi: country. Some orthodox Hindus will conduct their marriages in the Sapta-padi style. The sacred fire must be there and the marriage is not con sidered to be solemnized or completec till the bride and the bridegroon complete their seven steps round thi Agni. Now there are certain section: of people who perform marriag

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fundamentals of Hin denying these duism. Sir, in my part of the country a section of the masses disown the Purohit, they disown the Agni, they simply call round certain friends and exchange their ring or garlands and call it a marriage. Shri C. Rajagopalachari's Ministry found it very difficult after the High Court of Madras passed a judgment making marriages illegal. The these State brought in a legislation unhelpful so far as these marriages were concerned but in the eyes of the State, helpful to those couples, to get them regis tered under the new law even after so many years have elapsed since the marriage took place. I am pointing one aspect of the Hindu society which has disowned the Purohit and other forms of rituals but still call Hindus themselves and conduct marriages without the old form. How are you going to deal with that prob lem by this Bill? This Bill is not specific with regard to any marriage. The second aspect of it is that the marriage is a sacrament. If a mar riage is conducted on the basis of the sacrament according to the Hindu religion, you are out of court because Dharma Shastra is the basis of their marriage and since time immemorial that marriage has taken place and nobody has challenged it. When I was going round, some Western people thought that our marriage is a curious thing. They asked me "How is it that you get your girls and boys married? Is it true?" I said 'Yes' and then they asked "How does it work?" 'The very fact that I am stand said: ing before you has demonstrated that it has worked very well and million people in India are today alive on the basis of such marriages that have taken place for centuries and it has worked very well'. Sir, the concept between the West and the East in respect of marriage is funda In the West they mentally different. start with wooing and cooing, kissing and hugging, culminating in the consummation of the marriage before the marriage itself is consummated. In India I want to know from you, s I how many of our people

MR. (JHAiKMAJM: You should not generalise.

SHRI H. D. RAJAH: I should not generalise? Should I take particular instances? Sir. in India the particular issue with regard to this marriage is fundamentally different. How many of our Legislators, I ask today, will allow their women or their children-either boys or girls-to start that kind of wooing and then give them in marriage? It is considered to be the sacred responsibility of the parents, when a boy or a girl comes of mature age, to select a decent bride or a bridegroom and get that marriage consummated according to his own concept, his cultural affinity, his blood which is thick with tradition as to how to conduct the marriage. Then, when I said that we are fundamentally different from the West in the concept of marriage, I come to the provision of divorce. Every aspect of life so far as that Western civilisation is concerned, is based upon IOO per cent, complete freedom of the boy or girl. They are given an opportunity to meet and then start wooing but here YOU will not worry till your girl has reached 18 years of age and then the parent seriously thinks as to where the girl should be married, as to where the bridegroom is to be found. The man starts on a pilgrimage in search of bridegroom. He goes round to various places, gets their horoscopes, gets them scrutinised and says this is good, that is bad etc. Then the bridegroom comes to the bride's house and sees the bride and then when he says 'O.K.' and when all th,e other preliminaries are finished, you think of settling down with that marriage. Then, Sir, it is associated with dowries. You don't pass off your daughter without giving all the necessary things to her for the new home which she is going to establish. In Chettinad, you will be amazed to find that in marriage, including the bed and the broomstick, everything is given in order to take her to the new home which she is going to establish with her husband. If anything happens to that marriage, if the man dies the entire articles should be returned.

SHRI S. MAHANTY (Orissa): How-is that broomstick used?

SHRI H. D. RAJAH: You cannot live in your house without a broomstick. So in every house, the first principle is that all these articles are given in the form of dowry and the marriage is consummated and then the most noble sentiment of the whole lot is that when the bride and bridegroom start settling down, they do under the care and protection of the parents. Then they get to know each other and they start loving each other and the consummation of the marriage is the production of children. This, Sir, is the very antithesis off what obtains on the other side. There you will find that divorce is quite normal but it has now become repugnant and the question of divorce has been looming large in the eyes of hundreds of people in the West, including very decent writers who are concerning themselves with the pathological, the biological and other aspects of human life. Indeed, one of the questions which is engaging the careful attention of people in Britain is this divorce question. I will simply read the headline of this article in this book-

"DIVORCE THAT SHOULD NOT HAPPEN

by Howard Whitman

Last year in Britain 32,746 divorce decrees were made absolute—an average of nearly 90 divorce" every day of the year. What lies behind the tragedy of divorce? What can be done to repair unhappy marriages?"

Sir, you see it is 90 divorces every day. They were made absolute in a country where the population roughly is about IOO million. I think that is on the liberal side. Now, in our country, assuming that we have De-come so sophisticated and civilized that we want our children to get themselves divorced from each otner when they get married, in a country

like ours with 400 million inhabitants, what; i would be the average daily rate of divorces when that becomes a permanent aspect of our

Sir, the other important point with regard to divorce is that my friend •who belongs to another faith can have his divorce in a second. All that he has to do is to say to his wife: "Talaq, Talaq, Talaq." That is all and there is an end of it and that divorce is absolute.

SHRI S. N. DWIVEDY (Orissa): Tilak or Talaq?

SHRI H. D. RAJAH: Whatever it is, the thing becomes absolute and within such a short period the question of divorce is settled; and what is more, the court recognises it. But, Sir, in this Hindu Marriage and Divorce Law, if I have to get a divorce, I must run after a "vakil", a lawyer, and then present my case and have it taken before a judge and undergo all the doubtful problems which will beset me especially if I go to a lawyer and the lawyer will certainly make the matter as complicated as he can so that he could pinch a larger amount of money from both the parties. And so this is a costly show with regard to my seeking relief by divorce compared to a very normal show of my colleague who is also a citizen like me, a fellow-citizen in this country, and that surely does not amount to equality of status, or equal protection of the law. Therefore, I say this law, if passed, will fundamentally offend the provisions of the Constitution. Article 14 of our Constitution is very clear on this point and equality before the law and equal protection of the law are guaranteed to every citizen in our country.

Let it not, however, be understood by this statement of mine that I am opposed to divorce. On the other hand, I want all our women to have divorces if they so desire. That does not matter. Let it not be felt by them that here is an old orthodox Hindu crank who is up against our desire to have one husband lawfully at a time. That is permissible by this law and I

will certainly permit all the ladies of our country who want only one hus-

- band at a time lawfully, to have that husband. But all, all must be treated uniformly with regard to other aspects of life. You directly come into conflict with your property rights. with your other rights, with your domestic rights or your "kudumbam" rights— "kudumbam" means family. And if you want to create dissolution, disharmony and turmoil, the only thing to be done will be to allow this particular kind of thing to happen. I would humbly request the hon. Minister who is piloting this Bill in this House to take into consideration all these matters before he pushes it.

After all, Sir, this is a very simple matter and in one short Bill the hon. Minister can have all that he desires effected in this country for the sake of the country and for the sake of the nation. He can withdraw this Bill and bring in a two-clauses Bill in which he will say: "Any Indian citizen can have any marriage with anybody he likes". And the other clause will be: "Any Indian citizen can have a divorce whenever he likes." When both these provisions are made into law, then a man or a woman can marry a "sagotra" woman or man. He or she can marry out of caste. He or she can marry a person who does not belong to the Hindu religion even. And the matter is simple, so far as the State is concerned. But if the State wants to interfere only with one particular religion then it becomes out of court. It stands self-condemned. You are actually going against your accepted canons of secularism. In a secular State either you treat religion as something which is a personal matter and in which the State will not interfere, or you will have all interference in every religion according to your desire. You either respect the human being or you respect a religious maniac. I cannot understand this dual policy of this Government which has no mind of its own. It must respect the individual and his rights or it must infringe on the liberty and the respect of all individuals. respect every citi[Shri H. D. Rajah.] zen should stand on the same footing as any other citizen. You should not create two classes of citizens in this country. When I was in France

MR. CHAIRMAN: It is time, please conclude.

MR. CHAIRMAN: Please address the Chair.

SHRI H. D. RAJAH: Yes, Sir. My Hindu sister is going to get a benefit out of this provision and you should not deny the same right to her fellow Muslim sister. What is the pathetic condition in which that Muslim sister is placed? If the Hindu sister sees her husband bringing in another woman when she is the "house-lady" running her home, she can say, "No, **94*ei>monogamy is the rule of the day. You cannot bring in another woman when I am the landlady of this house." I respect her. I honour her. She has got the right and the privilege of equality just like her husband to run her show as she likes in her house. But in this Hindu Marriage and Divorce Bill, you deny that fundamental right to my Muslim sister and therefore I feel that it is repugnant not only because you violate the Constitution but also because you are creating a second-rate class of citizens in this country and that is monstrous.

MR. CHAIRMAN: That will do.

Shri H. D. RAJAH: Two minutes more and I am done. I have to raise another point in this connection.

MR. CHAIRMAN: One minute?

SHRI H. D. RAJAH: But, Sir, this question is agitating the country so much and if you restrict the right to express the various viewpoints, then there is no meaning in conducting this legislation or in carrying it through. My difficulty is

Mr. CHAIRMAN: But as a responsible legislator you should have been . present all these days.

SHRI H. D. RAJAH: That is right, Sir, and I apologise to this House for-not coming earlier. But the point is on such a vital matter which concerns the social life of a big community in , this country, this kind of restrictions on speeches would be really very bad. That is all I can say. In two minutes -I will finish, Sir.

MR. CHAIRMAN: One minute.

SHRI H. D. RAJAH: Now I will, come to another phase of it and show how incongruous this legislation is. You have recognised certain methods . of marriage. You have recognised certain usages and certain customs also. And vou have also recognised certain marriages which you are going to -prohibit under this law. This is incongruous. Why not make it permissive? All that I ask is, make this, legislation a permissive one. Let it be applicable to those who want to take shelter under this law. But do not make it Either you have a clear-cut compulsory. method by which you see that a rational legislation with regard to happiness and marital relationship between man and woman is established, or you make it . permissive and say that the legislation is made permissive, whether it be a Hindu or a Muslim, a Christian or a Jew or anyone who professes any faith or even if he be a rationalist.

Therefore, Sir, I would earnestly request my friend the mover of this Bill to reconsider these matters because the objections are too many and voluminous. You profess yourself to be a secular man and you stand condemned if you move these on a religious aspect which vitally offend the provisions of the Constitution.

DR. P. SUBBARAYAN (Madras): Sir, I thank you for having given me this opportunity. Though I have destroyed all my notes and I am in the position of a person not possessing any material, still, in deference to your wishes, I hope to say a few words. Now, this Hindu Law Reform har.

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been before the public for many years and the Rau Committee went into the matter fully and have reported on it. This measure is largely based on the Rau Committee's Report. I think I might give my special meed of tri- . bute to Dr. Ambedkar who is not J here but who laboured hard to push through the Hindu Code before the last Parliament but circumstances did not permit of this measure going through. Therefore, Government decided—and rightly so—to get through this Hindu Code by piecemeal legislation and this is the first part of that legislation. I would like to tell my hon. friends who represent the orthodox view here that no law in the world whether of the Greeks or of the Romans has been static; law has grown as society has grown and even the Hindu Law in spite of the imposition by the rulers of the day, the British Government, had grown in its own way. Now, to give an example, the rule against perpetuity is a special provision of the real property law of England but has now found a place in the law of this country also because in the administration of law, they found that some such restrictions are to be imposed on the way a property is disposed of. That is my answer to friends who think that law should be static. I think if it were not for Queen Victoria's Proclamation of neutrality in the matter of religion, Hindu law would have grown and would have adapted itself to the circumstances that obtained in this •country I hope that my hon, friend Mr. Rajah recognises that what was right in the 16th or the 17th century does not good today because society has grown and the world has become narrower now. When I first went to England, it took me exactly 18 days going across Continent but today you can get to London in almost 24 hours' time. Therefore, the world has become narrow and I think the people of this country should attune themselves to what is obtaining in the world. I think this piece of legislation is a thing which leads to this attunement. I would like to 1>oint out that even orthodox people

who were quoted the other day by my friend Mr. Bhupesh Gupta, like Mr. V. Iyengar, a leading jurist of Madras, have- said that law would have grown and even pundits and the lawyers have made a mistake in not going on with the circumstances that obtain in the country. Therefore, what is being done by the Government is something that the people as a whole want. People "why don't you have a complete civil ask. code for all the people of this country irrespective of religion" but my answer is that if we adopt it ourselves being the majority community, that will be an indication to the other members of the body politic to come under the same code of law and we may eventually work towards a single code of law for all the citizens of this country. My hon. friend Mr. Mukerjee from Uttar Pradesh waxed eloquent on this matter but what I say to him is this: Why think of others? If you can reform yourself, why not reform yourself? In spite of the petitions that have been presented on the floor of this House, I am convinced that the majority of the people of this country" would welcome this measure.

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DR. P. C. MITRA (Bihar): Certainly not.

DR. P. SUBBARAYAN: My friend says, "certainly not" but I have a different opi(nion. That is a different matter.

DR. P. C. MITRA: Everybody is against it. (Interruption.) Even in this House there is no

DR. P. SUBBARAYAN: In spite of all that is said by the older and the orthodox members of our community, I am sure the future generation would welcome this step that has been taken by this Government. We owe it greatly to our Prime Minister for this measure being pushed through. He is the one man who has stood guard over progress and who has been always wanting to progress. I am sure that the House is adopting a measure which will be next to his heart. I hope Mr. Karmarkar would have no-difficulty in pushing this measure through this House.

[Dr. P. Subbarayan.] Thank you, Sir.

SHRI H. C. MATHUR (Rajasthan): Mr. Chairman, I am most grateful to you for giving me this opportunity to speak though I find myself exactly in the same position as my hon. friend who has preceded me. I wish to submit that I have not been able to reconcile myself with the tone, temper and content of most of the speeches made on this Bill in this House. Many cf my esteemed sisters have spoken with feeling, fervour and indignation and many amongst us here have championed the cause of women, the down-trodden women who have been treated like chattel in this country. While I listened to all these speeches I wondered if this was the story of India, a land about whose culture and human values we all feel so proud. Sir, it is not about scientific advance that we are so proud of, but our pride has been in respect of the high moral standards, in respect of our own culture and in respect of human relationship and I wondered how the society which has treated women like chattel and in such an inhuman and cruel manner has sustained all this time. The orthodox Hindus have been condemned by some speakers as reactionary, unprogressive brutes who treat their womenfolk in a most inhuman way, yet, Sir, I stand here to call myself an orthodox Hindu. I am not ashamed of it; rather, I feel proud to call myself an orthodox Hindu. I am proud of my culture and I am proud of my religion and I am proud of my family ties. I would not hesitate to repeat that I feel proud of this culture, of this value of human life, of this value of human relationship, and of the orthodoxy of the Hindu religion but our culture teaches us to have respect, affection and love for the womenfolk. I would not hesitate even for a moment to give any right which goes to make the life of womenfolk in this country happier. That is not because of any other reason but only because that is the concept of Hindu religion and Hindu mode of life. We all believe that it is only ia those houses where women live in I

happiness that the Gods dwell. That concept of life will urge me, Sir, to grant any rights and any privileges without any hesitation to make the women happier and when I say, "to make the women happier", it is only to make the family life happier. While I concede all these rights, when I am prepared to agree to any proposal, I am afraid, Sir, I cannot reconcile myself and I cannot understand the attitude taken by most speakers. Sir, the spirit in which these rights have been demanded, the spirit in which this Bill has been brought in this House, that is a spirit which I have not been able to understand. The demand for rights, the demand for equality, these, I am afraid, Sir, are the result of the impact of Western education and ideas.

SHRI H. N. KUNZRU (Uttar Pradesh): Why afraid?

SHRI H. D. RAJAH: That is so.

SHRI H. C. MATHUR: I am very grateful to my friend who thinks likewise and I feel very much encouraged and I say, Sir, that this is the result, of the impact of alien culture, of Western culture, Western ideas, Western education, and it is only this attitude and approach which have vitiated and contaminated the provisions of this Bill. My mental approach to this Bill is very different, Sir. The Bill has obviously been drafted in a spirit of business like transactions between two rival and grudging parties' and I have nothing but condemnation for that spirit and its expression in the provisions of this Bill, entirely alien to our culture and our moral conception. To our mind, Sir, the logical consequence of monogamy is not divorce. Many speakers who have spoken on this Bill have spoken with great force and they maintained that provision for divorce was an absolute consequence of monogamy. But my conception, I submit to you, Sir, is that monogamy does not call for divorce. Our cult is not the cult of divorce but that of devotion, of service, of self-denial and it reaches its climax in the institution of

service. You will see the unmistakable evidence of it, Sir, if you just come with me to my home town Jodhpur where only a couple of months back the wife of my personal and esteemed friend Brig. Zaber committed the great crime of sati and you will find thousands of people stream everyday to that place to pay their homage, and I understand, Sir, that there are reports that even during these two or three months the photos of that sati have been sold to such an extent that they have yielded about Rs. three lakhs on photos alone. That is the cult and culture of this country. I submit, Sir, that is conclusive proof and unmistakable proof of how the Indian masses feel about it. Out of 1,000 houses I definitely say that there will be 999 who believe in this cult and culture. Without meaning any offence to my sisters here, without meaning any offence to anybody here in this House or outside I beg to submit, Sir, that the women-folk of India have a hundz'ed times greater respect and adoration for this cult and for the sati than for any educated woman preaching and championing the cause of women-folk for divorce and for equal rights. While I say all this with all the great emphasis and force I do not for one moment wish to forget the realities of life. There are quite a few families where the womenfolk live in misery, in trouble, and it definitely is the duty of the legislators, it definitely is the duty of leaders in this country to find a way for giving relief to these women who are living a miserable life. But, Sir, what I wish to stress is that our mental approach should be to give relief to such women who are suffering under duress. Our approach should be in perfect conformity with our culture and our moral standard of living. If we had gone, in drafting the provisions of this Bill, with that mental approach, the provisions of this Bill would have been entirely different. That mental approach would never conceive of a husband asking for maintenance and alimony from a wife. But that provision is here because it is only the Western concept and Western approach

that have gone into the drafting of the provisions of this Bill. It is a business transaction, a right for equality, a demand for equality, and in that context it is perfectly reasonable and perfectly just to allow a husband the same maintenance and the same alimony which the wife demands from the husband. But, as I submitted, Sir, our mental approach should be entirely different and if we go with that approach you will find almost all the provisions of this Bill to be very obnoxious and they will have to be amended radically. I am not one who is frightened that by giving this right of divorce to the woman, anything is going to happen in this country tomorrow. No families would be broken. There are rigid traditions and our conception of life, our mode of life is such that nothing very much is going to happen but that will create a very unhealthy effect in the centuries to come. In this connection, Sir, I shall read out two or three passages quoted by my esteemed friend, Mr. Mahanty, in his Note of Dissent, and I wish to draw the particular attention of this House to what not only we people but the foreigners have felt about our institution of marriage. And I submit, Sir, anybody who has gone with his eyes open in any of these foreign and Western countries, will find that those people are coming round to have greater and greater respect for the conception of life which we have entertained and which we have maintained through the ages. He has quoted Roman Rolland who says: "The solution India has given to the problem of women, the family, love and of marriage is indeed grand." Again, Sir, he has quoted Frederic Pincot who says: "Everything tending to the peace and well-being has been long since reduced by the Hindus to well-ordered rules. We have very little to teach them in matters of social philosophy. Any introduction among them of our crude ideas"—and it is these crude ideas which we are to-day importing and enacting-"can only result in mischief and tend to bring the Hindus to the same chaotic scramble antagonistic interests

[Shri H. C. Mathur.] which is the characteristic of our own disgraceful muddle. All parties are unanimous in opinion that Hindu married life is an exceptionally happy state and that is the clearest proof of the excellence of the system and the severest condemnation of those who are seeking to unsettle it." Another writer says: "The whole social system of the Hindus postulates exceptional integrity." My submission is that through a superficial study let us not be carried away by the miseries of a few women here and there. We want to provide for their relief. We want to effect radical changes in our society to see that these women are relieved of the distress. But let us not change that human approach. Let us not change the valttes of life which we heve adored and which all other countries have adored. After all, what has India got to contribute? India's richness and India's glory lies only in these standards of human values and her moral standards and if we are going to abandon this approach in this Bill, I am sure we are doing the greatest disservice to our country and to our culture. We will feel the effect of this after IOO years or after 200 years. What will happen is that the generation of children to come in future will be brought up in absolutely different traditions with different standards of life and it should be our duty and it is all the more our duty now when the world is shortening to see that our ideas and our conceptions are accepted by other parts of the world rather than ourselves being engulfed by these cheap ideas which provide for cheap and immediate remedies. That is one part of it. That should be the basic approach to this.

There are many other matters. There is the constitutional point. Then there are the different provisions. But if I go into the provisions of this Bill and if I were to give all my views, it will take me roundabout an hour's time.

MR CHAIRMAN: As the provisions come up for discussion, you may speak on them.

SHRI H. C. MATHUR: I wish to be as accommodating as I could and I would end my speech by giving this basic approach and this background will guide my future observations on the provisions of this Bill. At this moment I am not touching on any of the provisions and I am not touching even the constitutional point. I will deal with them as the clauses are discussed

SHRIMATI PUSHPALATA DAS (Assam): Sir, I did not intend to speak on this Bill but today

HON. MEMBERS: We do not hear. Please speak into the mike.

SHRIMATI PUSHPALATA DAS': I am really sorry that my voice could not reach everywhere.

Now, Sir, this Bill which is being debated and discussed here for the last three or four days has been before the public for the last 14 years. I am very glad from the tone of the debate which has taken place in this House to know that public opinion is in favour of this Bill though a few of our friends have objected to the passing of this measure on the ground of its being derogatory to the prestige of the Hindu society or that it is a challenge to Hinduism. Out of the speeches delivered against this BilL mainly I took the one delivered by Dr. R. K. Mookerji, the eminent very seriously. He being a historian, historian, I just wonder how he could say that this Bill is a challenge to Hindu culture and Hinduism. Sir, I bow my head in respect to his age but at the same time I raise my head in protest against the arguments which he put forward the day before vesterday. He said that this Bill is not wanted by the public and that it is being forced on the Hindu society. But is our religion so static? Is it not a dynamic religion which has stood the onslaught of time all these centuries? Hinduism has survived and has stood ori a sflfe rock only because of its dynamic nature and its strong foundation. Hinduism has assimilated many! faiths and it is a product of their

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culture. Sir, in the Aryan civilization, in the Mongolian civilisation and in the Dravidian civilisation, you will see that women were held in esteem. In the State from which I come, -Assam, there are many tribal people— 'Garos and Khasis and others—and they have given equal rights to Tvomen. Nothing has happened to them. They marry by mutual con-sent but there have been very few -cases of divorce. Well, Sir, Mr. Mathur was quoting a case of sati. I too respect her; I adore her as he has been adoring, our religion which sanctioned various types of marriages, 'even Asura and Gandharva form of marriages. Even in the Gandharva type of marriages we have many cases of sati. What is the case of Aniruddha-TJsha, Rukmini-Krishna. Dushyanta-Sakuntala or Damayanthi? All these ave satis though their marriages took place secretly. Hindu civilization, ailows any type of marriage. All that is wanted is one must be true to oneself. The husband must be true to the wife and the wife must be true to "the husband. Husband and wife must have respect for each others personality. They must be true in the truest sense. Before you judge a man to be an honest man or a thief, you must give him freedom. A thief cannot steal anything so long his hands and feet are tied. You give him full freedom and then you judge him whether he is a thief or an honest man. Sc also let the husband and the wife be given full freedom and if there is true love between them, any kind of divorce laws that are passed will not affect •them. Now, the Hindu Widow Remarriage Act has been there for some time but how many widow remarriages have taken place? Only those marriages have taken place which would have taken place irrespective of whether there was an Act or not. The Special Marriage Act is also coming into force from 1st January 1955 and we will see how many cases would come under that? People won't run to the court for everything just for the fun of it. Only when the situation becomes intolerable, they will take advantage of this measure.

So I do not think there is anything to be afraid

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Sir, day before yesterday, I think it was Mr. Kishen Chand from the Opposition Bench, who was telling that women.....

MR. CHAIRMAN: There is no Opposition Bench on this matter. It is all one.

SHRIMATI PUSHPALATA DAS: I say that because he opposed that clause of the Bill relating to alimony. He was saying that women want the right of property and -he asked whether daughters would share the burden with the sons if the parents are in debt. I think it is a challenge to womanhood. Why not? We will take the burden if our parents are in debt. In fact, even now in many cases if the sons prove ungrateful, the daughters have stood by their parents. And now if the right of property is given to the daughters, I am sure they will realise their responsibilities and they will be as honest as the sons. If we ere to make the wife liable for payment of alimony, I think it is better that property right should first be given and then only this clause given effect to. Even according to the dis-tionary meaning, alimony is an allowance for support to a wife when legally separated from her husband. It is so everywhere except in U.S.A. where the women pays after divorcing the husband if he is really incapable of earning, either because he is invalid or there is something wrong with his brain. And there have been only few such cases there. Even in India, if there are a few rich women of that type who can afford to pay, they will be only too glad to pay if the husband does not feel that it is derogatory to his selfrespect to accept money from. his wife who deserted him. In fact, I feel that even women must refuse to accept alimony in cases where she feels that she could not be a happy partner of her husband, if she can earn her own livelihood. It is better for her in «uch cases to refuse to take anything from the husband. It is.

[Shrimati Pushpalata Das.] beneath their self-respect for both men and women to accept any alimony in case they are capable of earning on their own.

Sir, my hon. friend Mr. Mathur was saying that it is only for women that these privileges are being given. I think, he is mistaken. No;-it is, for men also, for those downtrodden men who are oppressed by women. They also can take advantage of this.

MR. CHAIRMAN: Are women capable of oppressing men?

SHRIMATI PUSHPALATA DAS: Yes, Sir, there are such women also. I do not say that all women are angels. Sometimes women are also very terrible; they are very cruel; they can outbeat men. So this Bill is going to protect both men and women, and we need not be afraid of that. As I said, ours is such a dynamic culture that it has embraced the faith of all religions and it has assimilated all of them. So our religion and our culture is not going to be at stake because of this measure. There will be no harm done to society. We have seen so many legislations that have been passed and unless one feels an urge for it no one takes advantage of it; and that will also be taken only in extreme cases— no one will rush to the courts just for fun. Now. i eomoteomoef—the

Now. I come to some of the clauses in this Bill. In clause 14 it is stated that no petition should be entertained for dissolution of a marriage by a decree of divorce unless three years have elapsed since the date of the marriage. If we really want to redress the grievance of the afflicted parties I think, three years is a long period. Again, let us refer to sub-clause (1) (b) of clause 10, at page 6. It is stated that if either party has treated the petitioner with such cruelty as to cause a reasonable apprehension in the mind of the petitioner that it will be harmful or injurious for the petitioner to live with the other party, he or she can apply for judicial separation. Now, what is "cruelty as to

cause a reasonable apprehension in the mind of the petitioner"? Ihe word "cruelty" must be defined properly. Is it mental cruelty or physical cruelty? I know a case which came to my notice before I came to Delhi. The woman is the mother of six children and her husband is a drunkard and a man of notorious character. Because of the way in which he used to treat her, the sons advised her to go away. One day the husband came home fully drunk and he began to beat her. She had a six months' old child in her arms. The child fell down. There was a fracture. The child died afterwards. The elder sons advised the mother to run away from the house in order to take shelter with some relatives. She fled and took shelter in a Khasi woman's house. Now, she is earning some money selling woollen things and handloom articles, such as towels bedsheets, etc. Fortunately handloom is there to protect self-respect and honour of Assamese women. So, in this context of cruelty, how can she wait for three years? It is very difficult for her to wait even one year, or even six months. Naturally the word "cruelty" must be defined properly. It is rather vague now. In that case the period of three years is a very long time. If you want to redress the grievance of the party, the time-limit should be shortened. Otherwise, there will be practical difficulty.

Now, coming to the care of the child, who will be the guardian? It is a natural thing that the mother is the real guardian, unless she is of unsound mind i.e. insane and something is wrong with her brain. Sometimes, I think it is better to consult the children, when the children are grown up, up to twelve years. I think, they should be consulted as to whether they would like to stay with the father or mother. I have seen some cases where, though the children as a natural course are with the mother, the father is very miserable because he is deprived of the company of his children. He does not marry another woman in the hope of getting back his children and he always feels

the children are not with him and the children also crave for the company of the father. I do not want to put it in a selfish way, that always the mother should be the natural guardian. Sometimes, I feel, the children prefer the father's company also. After twelve years, I think it is better to consult the children also as to what is their opinion. The gulf may be abridged with the help of children.

Now, there are many amendments on every clause. Time also is very short and I must finish within a few minutes. I put before you only these two or three clauses about which I had a little doubt in my mind. Again, I feel as a Hindu woman that I do not think that our religion will be at stake if we pass this legislation. For the past fourteen years we have been pondering over this and that is enough. I am glad that only a few Members objected and even those who objected did so on sentimental grounds, on the grounds of religion. I think our religion is so liberal, so broad-minded and so all-embracing that no one could endanger it. It has withstood all the foreign invasions, all sorts onslaughts. We are all proud of it and we are proud of the age-old civilization India and China. Mr. Mathur said that he is proud to be a Hindu, proud to be an Indian. We are also equally proud and the framers of the Bill also feel equally glorified of our civilization.

SHRI B. K. MUKERJEE (Uttar Pradesh): Ouestion.

SHRIMATI PUSHP AL AT A DAS: With these few words I conclude my speech. I think the Bill, though belated, will no doubt go through quickly and will be supported by the Members of the House, and it will be an Act which will redress the grievances of those who are suffering, men and women equally.

SHRI K. B. LALL (Bihar): Sir, at the very outset I want to be clear about my attitude towards this Bill. I support the principles of monogamous marriage and divorce in this

Bill and I support a good many kinds of relief that are sought to be given What I object to is the way in here. being enacted. I which it is given expression to my views about such a measure on previous occasions and I want to speak this time also. What I think is there is too much of a storm in the tea cup so far as this quarrel about this Bill is concerned. I do not understand wrhy the Members in this House should feel so much jubilant over this Bill and about thinking that there is so much right being given to them. Looking from one point of view, I say that they are doing some disservice to their own kind. I may say that they admit that the present stage of the society is such that womenfolk are not able to care of themselves. It is right. They also admit in also admit that. their heart of hearts. Then, only for a few of them who can realise value of divorce, they feel so much do jubilant. They not understand what will be the fate of so many mute. illiterate womenfolk in the villages where they have got position. The absence of divorce law is brought in today, it will prove be a halter round the neck of the men and they would not venture to do anything like divorce. They can not get rid of their wives and they cannot have the pleasure of this life* of lipstick, lust and lewdness, that is so much prevalent the town. So, in those people in the villages will feel that the halter is now removed they will at any moment, with out even the knowledge of the wife, get their divorce.....

Divorce Bill, 1952

(Interruption by Shrimati Savitry Nigam.)

I hope I am so very clear that it requires little interruption. They have already spoken to their hearts content. Whatever they wanted to speak in favour of the Bill they have done. They should not interrupt me. Let them reject what I say, or throw it out or spit at it. This is my submission to my friends here. Why not hear patiently what I am saying?

[Shri K. B. Lall.]

What I was saying is that it will do more harm than good. The society is not prepared for that. In other words, it can be said that this Act will remain a dead letter, because after all law is only a mirror in which you can see the face of the society. Up till now you have seen the face of your society. Where is the Sarda Act which was so much trumpeted? about the Child Marriage Restraint Act? Go and see in the villages as to how many marriages are performed of little children. In the very year of enactment of the law even babies in the womb were married. So, this is the response of the people. The same will be the response if you enact this Bill. As a matter of fact, I know some twenty ladies came to my residence here Delhi with some prayer signed by so many womenfolk that they do not want this Act. They said this is a horrible thing, this codification of law. I quite understand their feeling, in what society they live and what benefit you are going to confer upon them. Therefore, you should not take too much pride of conferring benefits upon the womenfolk. Of course, you will have a higher life in this House or in Delhi or in some educated society. You have got some education, you have got some better ideas and you want to enjoy life on all sides. You may nave that pleasure, but when vou think of the whole country, think dispassionately what effect it will have upon the people at large. I think that the whole atmosphere is surcharged with this spirit of doing this benevolent act and I know it for certain that my words are falling on deaf ears. There is no doubt about that, but let me tell you that you are too much in advance of the times and you are going to bestow some benefit to the society which perhaps you have seen in America or England or You are not taking into elsewhere. account your own country. I am not against this. I know the difficulties of some people, but those difficulties will remain even if you enact hundreds and thousands of such laws in

1 this country. That difficulty would not go; that difficulty would 12 NOON arise more and more in course of time. So you would not be able to give relief to one and all. There must be some persons who would not get any relief. You may enact laws and give relief to some people. But some people may still suffer; some ladies may suffer. You have to see the whole what as to you are going to confer upon the society as a whole. From that point of view, I find that you have not been very careful. You are led away too much by the heat of the moment. You have seen something abroad, and you want to confer it upon our society here. That is the only thing I warn you against. Otherwise, I am not provision against this about divorce. It should come. And in cases of hardship relief should be given. But then I was of the opinion that if you had left the society to go on, as it was going on, without any codified law, that would have been far better. But if you take up codification, you must see what actually you are going to do.

I come to my second point now. If 1 you codify the law, you must not be so air-tight, and you must not be so much conservative. In your exuberance to do some good to the society, to the womenfolk, or to the so-called Hindu community, you are bringing forward such legislation which may do some more national harm than what the uncodified law in the country was doing. I might point out here that the uncodified law was bringing you nearer and nearer; it was building up one solid nation. It was in 1937 that a Congress gentleman in the AssemDly brought forward a Bill that the Mohamadan community should be governed by the Shariyat law, irrespective of any existing law prevailing among that community. Even Mr. Jinnah was governed by the Hindu law of inheritance. It was open to our Mohamadan community. And, the time may come when people may come together with the help of the uncodified law. But today, by this clear provision in law you are asking

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the Muslims to think of the Arabic law of inheritance, you are asking the people to think about Hindus, to think about Jains, Sikhs and all that. I have seen today hundreds and thousands of Sanatanis and Sikhs living together, all of them equally proud of being Hindus. But by your constant repetition and emphasis upon this separateness of Hindus and Sikhs-Hindu law and Sikh law-you are making them separate; thus there will be a separate Sikh nation. In course of time, the mentality which obsessed Mr. Jinnah will obsess Master Tara Singh also, and you will have very shortly a Sikh nation in this country, just as you had a Mohamadan nation. So, you do not know in what silent and unconscious way you are creating a feeling of separateness and of separate nationhood among the people. That is what I object to. Do not touch all these things) if you cannot touch them like politicians and statesmen. That is the mischief. All womenfolk are suffering in misery; they are dying and they are leading a miserable life. It is said that heavens will fall upon them unless they come to their rescue. They say: "Why should we wait for the Muslims to come in, for the Christians to come in? Let us all rush in now, because heavens are falling upon the heads of the womenfolk." I cannot understand, Sir, what heavens are falling upon the womenfolk. Of course, I agree that there may be some cases of victimisation, as the lady speaker, Shrimati Pushpalata Das, has just said. And there may even be oppression by the womenfolk upon men. We are seeing all these things happening in our society. It is not such a thing that we should be off our feet and jump at once and say, "Oh, we have to serve the womenfolk, and we have to champion their cause." I cannot understand how we shall be able to serve them by having such codification and legislation as we are going to have. I think, if you had left this uncodified law as it was going on, you would have done a better service to the country and to the nation. And by this kind of codification you will,

of course, show to the world that you have come to the rescue of the women folk, but I must say that you are doing that at a very great cost, the cost of creating a little bit of consciousness of separateness. This little thing may become a very wide thing, just as it became with Mr. Jinnah, and it is becoming with Master Tara Singh. And thus you will be creating so nationhoods, separate nations. many And this is more dangerous, so far as the society is concerned. And it was for this reason, Sir, that I wanted you to take time by the forelock.....

SHRI GULSHER AHMED (Vindhya Pradesh): Are you afraid that the ladies will demand a separate State.

SHRI K. B. LALL: It is not a question of ladies demanding a separate. State. But the question is about making such legislation in the name of the Hindu community, and creating a community for them, so far as this legislation is concerned. I have, of course, got my amendment, and I will clarify the position fully when that time comes, or when I am given the opportunity to speak on my amendment. But for the present, I will only lay stress upon this fact that we are |not going Ito do any good. And I would appeal to my hon. womenfolk to give up that attitude of way-ward-ness. I will just quote here an example of a woman drowning herself. Sir, there was a poor Brahmin whose wife had a wayward habit, and she would always do anything which her husband would prohibit. Once she said that she would go to bathe in the river. Her husband said, "Don't go to bathe in the river, because the river-is in spate. Don't go there." But she said, "I must go, because you ask me not to go." She came to the bank of the river to bathe. The husband had followed her and chased her up to the bank of the river. He told her, "You have, of course, come to bathe here. But do not go further: you know the water is deep." But she replied by saying, "You are asking me not to go further still, and I must go; it is my privilege." In this way, she went

[Shri K. B. Lall.] further and further in the deep waters of the river, defying her husband, and ultimately drowned herself. So, Sir, this attitude of theirs-demanding their rightswould ultimately drown them. Therefore, I say, Sir, keep the society intact. I very much appreciated the speech of Shrimati Pushpa-lata Das, and I think, if all our lady Members agree with her ideas, they will be doing more good to the society. Of course, wherever it is necessary to legislate in order to remove some difficulties, if there are any, we should do it, and it would be quite proper to do so. But it seems to me that a regular crusade is going on in this House, men on the one side and womenfolk on the other. I say that this habit of crusade is spoiling the atmosphere in the family, in the House. If you remember our own culture, you will be able to do more and more good to our society and you will be bringing in reforms which the people need but if you bring in such reforms, it will go against all concerned. With these words, I support tho

SHRI K. MADHAVA MENON (Madras): Sir, I am grateful to you for the opportunity which you have given me to speak on this Bill, though I feel that there cannot be anything new-which I can say on this Bill now, but the speech of my friend, Mr. H. D. Rajah, was something novel to me. I had read a book written by him some thirty years ago entitled 'Why Marriage?'

Shhi S. N. MAZUMDAR (West Bengal): That was thirty years ago?

SHRI K. MADHA VA MENON: I find that the hon. Member's views.....

DR. P. C. MITRA: What is the age of Mr. Rajah now?

SHRI K. MADHAV A MENON: I have no idea. He is the author of a book called "Why Marriage?". The theme of the whole book is that the whole institution of marriage is absolute nonsense........

SHRI H. D. RAJAH: I still adhere to that view.

SHRI K. MADHA VA MENON:..... that to talk of the animal instinct is a scandal on the animal, that the animal instinct is the right thing and that promiscuity. man should live in Whether Mr. Rajah holds the same view today or not, it is amusing that he opposed this Bill and held that the Hindu marriage as it was before was better. He has perhaps learnt much as a result of his experiences afterwards. I wholeheartedly support this Bill.....

[Mr. DEPUTY CHAIRMAN in the Chair]

DR. P. C. MITRA: How many children have you got?

SHRI K. MADHA VA MENON: I have got four. If the hon. Member wants to know something about my personal affairs, I do not think I can make this the forum for giving him my history, but I can certainly give him all the information that he wants if he can come to me outside this House. As I said, I wholeheartedly Bill support this congratulate the Government and congratulate ourselves that this Bill has come to this stage before this House, and I pray that it should be passed into law very soon. I entirely agree with the view expressed here that this Bill should have succeeded a law on inheritance and right to property. Otherwise, the consequences upon woman may prove rather hard, if we have this legislation without any legislation as to property. Sir, I say this because of my experience of my own law of marriage, which is prevalent in that part of the country. I belong to Malabar, to the West Coast, Kerala. We are having the Marumakattayam form of inheritance. Our law had been codified in 1926 by an Act. It only codified the law existing according to custom. I may say that men and women have equal rights both to property as well as to marriage and divorce. In our law, the process of divorce is very easy. We need not go through all this gamut of allegations of cruelty

or living an adulterous life and things like that. The husband has only to say that he does not want the woman as his wife, or the wife has only to say that she does not want this man as her husband, and put in a petition to that effect in the court. Then the court gives them six months' time as locus paenitentiae to get reconciled, and if at the end of the six months, they are not reconciled to each other, on the motion of the party who had put in the petition, the court will order divorce. This very easy law was passed in 1926 about thirty years ago, and yet there have not so far been even a dozen cases of divorce. The cases have been so few in spite of the fact that divorce has been made easy, for two reasons. Obviously we marry not for divorce. The fear has been expressed that, if divorce is made easy, then the wife will go to the court to disrupt the marriage or that the husband will go there and get a divorce from his wife. There is no foundation for this fear. Whatever the miseries, we will adjust ourselves to the extent that is possible. Only where it becomes almost impossible to live together that we think of divorce. So, even though divorce has been made easy, we have not had even dozen cases during the last thirty years. One of the reasons is, as I said, that we are not marrying for divorce. Secondly, it is because neither the man nor the wife is dependent upon each other for their existence or for their property. When this is so, there is no necessity for one to discard the other out of any sense of possession or property. There is no gain saying the fact that man's sense of possession and man's sense of property is acute and selfish. That is why we object to this question of divorce, the question of equal rights and the question of property. So, as I said, if the law regarding the right to property and inheritance does not come simultaneously or as soon as possible, it will be rather hard on women.

I can appreciate, sympathise with and understand the objections to

this from conscientious grounds on grounds of religion. It is not right for us to scoff at those people. It is wrong for us to think that we are the only people who are revolutionaries, who want social reforms and the rest are all orthodox conservatives. It is not easy to get over faiths and beliefs. We have followed them for generations, and therefore it is not easy to get over our feelings, which we have followed for years and even centuries. Let us not therefore scoff at those persons but let us pray that wisdom should dawn upon them and they should soon come along in support of this

But I cannot understand and appreciate the objections raised here on the ground of discrimination. Sir, I have heard protests here, "Why don't you dare apply this legislation to Muslims and all other communities? Why don't you have a universal law of marriage and divorce? If you bring in a legislation like that, I shall support you wholeheartedly. It is because you don't bring it forward and make a discrimination, I oppose it." I cannot understand this at all. The real question is whether the principles contained in this Billafter all there are only three main clauses in this Bill, clause 5, clause 6 and clause 7; in fact only clause 5 relates to marriage; clause 6 relates to guardianship and clause 7 relates to ceremonies and the rest deal with judicial separation or divorce—are good for society or bad for society. If they are good for society, how does the Bill become bad simply because it does not apply to certain people? If certain people are unfortunately unable to take advantage of this Bill, let us sympathise with them. A time will come when the other communities will demand such reforms. Anyhow, I am not going into speculations now; if the principles contained in this Bill are good, let us sympathise with them that they are not able to take advantage of it. If the principles are bad, they are bad, whether they apply to one section of the community only or to the entire community. To say that

[Shri K. Madhava Menon.] the Bill is bad because it does not apply to others is wrong in logic, is wrong in everything. Sir, this legislation is really for the protection of women from the capricious and overbearing nature and will of man. It was said here that man is the oppressed party and man requires protection. Sir. it may be said in fun. In fun you can say all that. It may be said that Adam was good but Eve tempted Adam and goaded him to disobedience to get the apple and all misery came but who tempted Eve? The Devil was not a woman and however much we may try to say that man is oppressed, if most of us search our own hearts. I am sure that most of us will realize honestly that we don't deserve our wives including myself. They are so good but we are so over-bearing in our nature. The sense of possession and of property in man is such that the sufferer really is the woman and the Bill is really to protect woman from the different standards of morality that are really oppressive to every thinking person. If a woman goes astray, she is secondhand, she is useless, she is immoral but the man can do anything with impunity and the man will not have the consequences of his bad action. It is the woman that will suffer the consequences of that bad action although perhaps he also may be a party. When a boy or a man deceives a girl or a woman and seduces her, the man escapes scot-free, the boy escapes scot-free and not only that. There are Casanovas going about priding about their achievements of having spoilt a girl or a woman and he goes scot-free. He has no consequences but the woman stands condemned for ever. Why is this double standard of morality? This double standard of morality, this different standard of morality, it is that that is really burning and when you have that, the only saving way is to have an opportunity to get themselves separated if living becomes impossible. Sir, man is not prepared to give the same right to woman and man demands obedience from his

and dependence is ordained on women by all Shruthis and Smritis. Men will quote Manu and sav:

"पिता रक्षति कौमारे भर्ता रक्षति यौवने । पुत्रो रक्षति वार्द्धक्ये नस्त्रीस्वातंत्र्यमहीत ।।"

We will conveniently quote Manu/, where it is convenient to say that women are not entitled to Swantantr-yam or for rights. It is only fair and right that this double standard or morality should go. It is because men_do not concede it that the necessity for marriage laws and divorce law arises. But for these, the necessity for these laws would not have arisen.-; at all and let us not grudge women the right and the opportunity to escape from conditions where life is made impossible for them.

Sir, as I said, though the Bill is called Marriage and Divorce Bill, there-is only one clause-clause 5-relating: to marriage. All the rest are mostly concerned about judicial separation or divorce. The main objection is about divorce and I have already dealt with that, that there is not much fear if you really grant the right of divorce. We need not be afraid of the many cases that we read in the American papers and in Europe. After all, it is only the divorces that are heard, not the happy marriages. Out of thousand cases, one or two may be bad and you might hear of a divorce and that is the only thing that is reported in the papers but not the thousands of happy marriages. They are not reported in the papers and so, let us not be afraid of this divorce law.

Coming to certain details of the Bill, there are various amendments coming and I generally support the amendments given notice of by Diwan Chaman Lall.

Regarding restitution of conjugal rights, I think it is again really barbarous. There again it comes to

might is right, that if a man or woman does not want to stay with the other that one should go to the civil court and get the restitution. But it becomes necessary in certain cases. I have some experience as a lawyer having conducted cases of restitution of conjugal rights. I have found that in comparatively young people, one case I know-of course one case cannot make a law-there is necessity for it. In that case the girl was kept away from the husband. The girl liked the husband but was kept away from the husband by the parents and by various other forces. It was a case of blackmail. I was appearing for the girl but I had to conduct their case and at a stage in the case I found that it was not a case that the wife did not want to live with the husband but that the parents of the girl did not want her to live with the husband. I told the judge, "Sir, after all every cup-board has a skeleton, why not you call the parties to your Chambers and speak to them and try to give a peaceful home?" My attempt succeeded and a happy family is running now. But that would never have happened but for the provision for restitution. Though barbarous, it may be necessary but I wish, as Dr. Parmanand said, it will be more a case of conciliation than a sort of force used for conjugal rights.

SHRI J. S. BISHT (Uttar Pradesh): That right of restitution is available to the wife also.

SHRI K. MADHAVA MENON: I am against certain provisions, particularly one provision regarding voidable marriages. Diwan Chaman Lall has already given notice of the necessary amendment in this respect. In a case where a marriage has been performed, say, within the prohibited degrees of relationship, or suppose the girl is below 14 years of age or the boy is below 18, why should that marriage be made voidable,? You may punish the parties, you may make it punishable. But why should the marriage itself be made voidable? I don't see any point in that. You may, I think,

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leave the party alone and after all, after the particular period, if they do not want to get on, there are the provisions for divorce and other things. Why should you make it voidable if the parties are willing to continue? So I think it would suffice if you make it punishable.

Now I come to the question of alimony. This suggestion of the Select Committee that the woman must pay alimony to the man, is almost revolting. My horn friend Shri Mahanty referred to cases of cinema stars who have large sums of money; but after all, as I said in another connection, a solitary swallow does not make a summer. There may be a few cinema stars who have made a lot of money. But the general case is, as I said before, one of oppression on the part of the man and so why put every possible difficulty in the way of people getting relief from oppression? This clause on alimony suggested by the Select Committee is one such obstacle or difficulty. Let us try to make it easy to ease misery. Let us not try to put more difficulties in the way of relieving the wretched conditions that prevail in cases where relief is sought. It is indeed a relief to me to learn that the Government side is also against the provision of alimony by the woman.

Sir, I do not want to take up any more time because the other points could be taken up at the time the amendments come up for consideration. Thank you, Sir, for giving me this opportunity to speak.

श्रीमती शारता भागंव (राजस्थान) : उपाध्यम्न महोदय, गणतंत्र के युग में समाज का प्रत्येक व्यक्ति अपनी उन्निति चाहता हैं और उन्निति करने का उसको प्रा माँका भी दिया जाता हैं। परन्तु मींने यह दंखा हैं कि हमार यहां जहां कहीं स्त्री जाति की उन्निति का सवाल आता हैं तो पुरुष घवरा उठते हैं और उसमें हर प्रकार से रोड़ा अटकाने का प्रयत्न करते हैं। जो लोग रोड़ा अटकाने हैं वे जरा सोचने की कोशिश कर कि वे इतना क्यों घवराते हैं।

[श्रीमती शारदा भार्गव]

यद्यपि में स्वयं अपने मूंह से स्त्रियों के गुणों की प्रशंसा करना नहीं चाहती पर में अनुभव करती हुं कि कुछ लोग यहां पर सोचते हैं कि स्त्रियों में अधिक विनमता और न्यायप्रियता होती हैं। किन्त, वे लोग शायद यह भी सांचले होंगे कि यदि स्त्रियों को आगे बढ़ने दिया जायगा तो कहीं एंसा न हो जाय कि वे अपने गुणों के बल पर हमसे आगे बढ़ जायं । यही हर उनको हो सकता है नहीं तो वे स्त्रियों की उन्नति के हर काम में क्यों रोड़ा अटकाते हैं जब कि स्त्रियां प्राचीं की उन्नीत में कभी बाधक नहीं होतीं ? तो फिर इसके माने यह हुए कि अगर किसी वर्ग में गण हैं. मगर अधिकार न मिलने के कारण वे दबे हुए हैं तो उन अधिकारों को देने में पुरुष हरते और घवराते हैं । हम लोग कमजोर और दबी हुई जाति हैं, और जब हम अपने गुणों से ऊंचा उठना चाहते हैं तो पुरुष समाज क्यों बाधक होता हैं, यह बात मेरी समभ में नहीं आती।

जब में ने प्रवर समिति की रिपोर्ट दंखी तो सब से बड़ी हंसी मुझे एलिमनी के प्रश्न पर आई । मूझे बाद आता हैं और उहां तक मूर्भ मालम पहला हैं. जब कि हमारी प्रोवीजनल पालियामेंट में हिन्दू कोड बिल के अन्तर्गत उत्तराधिकार का विषय आया था तो उस समय परुषों ने अधिकतर उसका विरोध किया था। जब उत्तराधिकार के सम्बन्ध में स्त्री और पुरुष को बराबर के सम्पत्ति-अधिकार दंने की बात आती है तब में दंखती हूं कि अधिकतर लोग इसका विरोध करते हैं और कहते हैं कि स्वियों को सम्पत्ति रखने की आवश्यकता नहीं हैं और वे इस योग्य नहीं हैं । परन्त संपरेशन या डाइवोर्स होने पर कहा गया है कि स्त्री भी पुरुष को एलिमनी दं और स्त्री पुरुष के बराबर अधिकार होने चाहिये । इस विधेयक में हफ निशन के अन्तर्गत सींपड रिलेशनीशप की जो बात आई हैं उस पर मुक्ते मन्स्मृति का एक श्लोक याद आता हैं:

"सपिडतात् पुरुषे सप्तमे विनिवर्तते"

इसके मानी यह हैं कि सींपडता सातवीं पीढ़ी के पुरुष में समाप्त होती हैं, अर्थात् पुरुष से ही सातवीं पीढ़ी तक सींपड माना जाता हैं, माता की तरफ से नहीं माना जाता हैं। इस विधेयक में एक अजीव चीज यह लिखी हैं कि:

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"with reference to any person extends as far as the third generation (inclusive) in the line of ascent through the mother."

प्रथम तां सींपड की परिभाषा में मदर की तरफ की पीढ़ियां आती ही नहीं हैं। दूसरं इसमें जो माता की ओर की तीन पीढ़ियां दी गई हैं उनकी यहां पर देने की आवश्यकता ही नहीं है क्योंिक यह तीन पीढ़ियां के सब सम्बन्ध इस धारा के बाद ही प्रोहिबिटंड रिलेशनशिप वाली धारा में आ गये हैं।

"if the two are brother and sister, uncle and niece, aunt and nephew, or children of brother and sister or of two brothers or of two sisters."

जिसके माने यह हैं कि किसी भी व्यक्ति का विवाह उसके नाना से पैदा हुए बच्चों से नहीं हो सकता, चाहे वे नाना या नानी के दाँहित्र दाँहित्री, पाँत्र पाँत्री या पुत्र पुत्री हाँ। नाना का जो बेटा या बेटी होगी वह अंकल या आंट हो जायेगा, जो नाना के लड़कों और लड़िकयों के बच्चे हाँगे वे "चिल्ड्र'न आफ ट् ब्रुस एन्ड सिस्टर्स" हुए। इस तरह से सींपड की परिभाषा गलत करने से सिवाय रिपीटीशन के कोई लाभ नहीं होगा अर्थात् सींपुड के अन्दर माता की ओर की पीढ़ियां दंने की कोई आवश्यकता नहीं हैं।

वसं तो डिटल में इस विल के सम्बन्ध में बहुत कुछ कहना चाहती थी, किन्तु समयाभाव से में दो एक बातें ही कहुंगी और जब अमेंडमेंट्स पर बहस होगी उस वक्त उन पर बोल्ंगी और अपने संशोधनों पर विस्तार से कहुंगी। "गार्डियनिशप इन मेंरिज" का जो आइटम दिया गया है, में समभती हुं कि माता और पिता शब्द गार्डियनिशप के लिए सब से उपयुक्त हैं। क्लाज ६ में "गार्डियनिशप इन मेंरिज" में पेटर्नल तो अंकल तथा अंकल भी बाई हाफ ब्लड तक है दिया हैं। पस्नु

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माता की ओर से गान्डमदर और गान्डकादर का भी कोई स्थान नहीं रखा है । मुझे मालूम हैं कि बहुत बार जब किसी बच्चे के मां बाप मर जाते हैं तो अक्सर चाचा चाची उसे अपने पास नहीं रखतं. और उनकी परवाह नहीं करते । पर नाना नानी उसे रख लेते हैं । इसलिए नाना नानी को गार्डियनशिप में न रखना मेरी समझ में बहुत गलत हैं । नाना और नानी, चाचा और चाची से अच्छी तरह बच्चों के हित में सांच सकते हैं. इसलिए इसमें नाना और नानी को अवश्य रखना चाहिए ।

धारा ११ में वॉइड मॅरिज के बार में बिल में कहा गया है कि "आइन्स् पार्टी दंयरट." अर्थात् किसी ने अगर गलत तरीके से विवाह कर लिया हैं अथवा उपधारा बी के अनुसार प्रोहिबिट ड रिलंशनिशप के अन्दर विवाह कर लिया है. तो वह शादी तभी वॉडड डिक्लेयर हो सकती हैं यदि पति अथवा पत्नी में सं कोई भी इसकी शिकायत करं। यह अजीब सी बात हें क्यों कि जब दो आदमी आपस में विवाह करेंगे तो पहले संसब सांच कर करंगे। एक बार विवाह कर लेने के बाद पीत अथवा पत्नी में से कोर्ड शिकायत करने जायेंगे कि हमारा विवाह प्रोहिबिटंड रिलेशन में हुआ है और वॉइड कर दिया जाय । यह विचित्र सी बात हैं । यह कभी नहीं होगा जब तक कि उनके आपसी सम्बन्ध खराव न हो जायें और जब सम्बन्ध बहुत ब्रं हो जायेंगे तो फिर डाइवोर्स ही क्यों न करा लेंगे। ऑर जब यह कहने जायेंगे कि हमारी शादी प्रीहिबिट'ड रिलेशन में हो गई हैं इसलिए उसे वॉडड कर दिया जाय । इसलिए एसे मामलों में पत्नी और पीत के अतिरिक्त अगर किसी अन्य व्यक्ति को पता हो कि यह विवाह प्रोहिबिट'ड रिलेशन में हो गया है तो बॉइड कराने की इजाजत होनी चाहिए। अथवा इस क्लाज के कोई अर्थ नहीं हैं। इसलिए शुरू में ही यह कह दिया जाय कि कोई भी व्यक्ति जिसको यह माल्म हो कि प्रोहिबिट'ड रिलेशन-शिप में वह शादी से पहले उसको जाहिर करके उसे वॉइड कराने का प्रयत्न करें तभी उसको

हर होगा अन्यथा इस बिल में जो प्रीहिबिटंड रिलेशनशिप में विवाह करने का प्रतिबन्ध लगाया गया है वह व्यर्थ ही है।

प्रोहिबिट'ड रिलेशन्स में विवाह वॉडड करने को कहा गया हैं, लेकिन जो सर्पिट विवाह होते हैं उनके बार में कुछ नहीं कहा हैं कि किन हालतों में वे वॉइड करार दिये जायोंगे । अर्थात् सर्पिड में जो विवाह होंगे वे वॉडड होंगे या नहीं ?

एलिमनी के प्रश्न पर २४ वें क्लाज के सब क्लाज २ में यह कहा गया है कि "शी वाज नंवर चंस्ट"। यह एक बड़ी अजीब सी चीज हैं। हम जानते हैं कि पुरुष हमेशा स्त्री को जितना भी चाहे दबा सकता है और जितना परशान करना चाहे उतना कर सकता हैं । साधारणतया दंखने में यही आता है कि पुरुष स्त्री को आसानी से डाइवांर्स करता है, स्त्री तो बहुत ही विवश हो कर और कठिन अवस्था में यह चाहेगी कि हाडवोर्स हो जब वह परंशान हो जायगी और किसी प्रकार रचा का मार्ग नहीं दंखेगी तब ही वह एंसा करंगी । डाइवांर्स के बाद फिर एलिमनी का प्रश्न उठांगा। तां एलिमनी के लिए पुरुष को जो भी दुना होगा उसके लिए वह कोर्ड न कोर्ड बहाना सोचेगा कि उसे रुपया न दंना पहं । जब हाइवोर्स होने का प्रश्न हो गया या डाइवोर्स हो गया तो इसके माने यह हैं कि दोनों के सम्बन्ध बहुत खराब हो गये हैं और परुष स्त्री को एलिमनी देना कभी नहीं चाहेगा। एंसी दशा में स्त्री के लिये अनचेस्ट कहना पुरुष के लिये एक साधारण सी बात हो जायगी । वह पंसा बचाने के लिये या स्त्री को परंशान करने के लिये कह दंगा कि वह कभी चेस्ट नहीं थी, ट्रसालये में एलिमनी नहीं दंगा । अतः मेरा निवंदन हैं कि यह 'चंस्ट' शब्द निकाल दिया जाय । जब डाइवोर्स हो जाता है और स्त्री कमाती नहीं हैं तो उसको एलिमनी देना पुरुष का कर्तव्य हो जाता है।

इसके अतिरिक्त, एक बन्ध, श्री माध्र ने कहा कि वे सती प्रथा को बड़ा महत्व दंते हैं और श्रीमती शारदा भार्गवी

उनको इस बात का गर्व हैं कि वे आथों हाक्स हिन्दू हैं । अगर उनको आर्था डाक्स हिन्दू होने का बड़ा गर्व हैं तो इस सम्बन्ध में मुर्भ कुछ नहीं कहना हैं। लेकिन अगर सती प्रथा को वे उचित समझते हैं तो उन्हें इस प्रथा को रिन्यू करने के लिये एक बिल ले आना चाहिये। इस प्रथा में स्त्रियों को ही मारा जाता है, पुरुषों का कुछ नहीं होता हैं। अच्छा है जबरदस्ती या राजी से किसी प्रकार स्त्रियों की चेस्टिटी रहनी चाहिये। सती प्रथा के कारणों को अगर देखा जाय तो यही जात होगा कि स्वियों को कोई आर्थिक स्वतंत्रता नहीं थी और विधवा के साथ हमारं समाज में बहुत बुरा व्यवहार होता था. इसीलये इन दोनों बातों से स्त्री यही चाहती थी कि वह अपने पीत के साथ चिता में जल जाय। में यह नहीं मानती कि जो स्त्रियां अपने पति के साथ जल जाती थीं वही चेस्ट होती थीं और जो नहीं जलती थीं और अपने बच्चों का पालन पोषण करने के लिये जिन्दा रहती थीं वे कम चेस्ट होती थीं या कम चेस्ट होती हैं। जब उन्होंने बच्चों को पेंदा किया हैं तो उनका पालन करना उनका कर्तव्य हैं। आरम्भ में भले ही स्त्रियां अपनी इच्छा से अपने पीत के साथ सती हो जाती हों, लेकिन बाद में एंसी प्रथा हो गर्ड थी कि जो स्त्रियां नहीं जलना चाहती थीं उनको भी जबरदस्ती जला दिया जाता था। मेरं भी सामने एसे एक आध दृष्टांत आये हैं कि स्त्री को जबरदस्ती सती होने के लिये उसके पति की चिता के पास ले जाया गया। बाद में जब पुलिस को पता लगा तो। उसके जाने पर यह मालूम हुआ कि स्त्री स्त्रयं नहीं जलना चाहती थी। जनता में एक प्रकार की भावना पेंदा करने के लिये कह दिया गया था कि वह सती होना चाहती है ताकि उसको बलाने में कोई बाधा न हो । इसलिये में समभती हुं कि माथुर साहब इस सम्बन्ध में बहुत गलत विचार रखते हैं।

डा० पी० सी० मित्रा : फॅीमली प्लानिंग हो जायगा । श्रीमती शारदा भागंव : दूसर माननीय सदस्य काँलाश विहारी लाल जी के सम्बन्ध में मुझे विशेष नहीं कहना हैं। जैसा कि पंडित जी ने एक पार्टी मीटिंग में कहा था कि कुछ व्यक्ति एसे होते हैं कि जहां स्त्री का नाम आया, वे लाइट मूड में आ जाते हैं, इसीलये उनके शब्दों को दोहराना में अपने को छोटा करना मानती हूं।

श्री एच० सी० माथुर : आप बहुत बड़ी हैं और सब छोट हैं।

श्री एच० पी० सक्सेना (उत्तर प्रदंश) : आप बहुत बड़ी वॅसे ही हैं और सब छोटे हैं ।

MR. DEPUTY CHAIRMAN: Order, order.

श्री एच० सी० माथुर: आप को छोटा कॉन करना चाहता हैं।

श्रीमती शारदा भार्गव : छोटा बहा करने की बात नहीं हैं।

श्री एच० सी० माथुर: आपने कहा तो यही हैं कि अपने को छोटा कर लूंगी।

Mr. DEPUTY CHAIRMAN: Order, order.

श्रीमती शारदा भार्गव : जो बलगर शब्द कह सकते हैं, उनके लिये में यह नहीं समझती कि उनका बड़ा अच्छा विचार हैं।

श्री एच० सी० माथुर: आप जरा समकनं की कोशिश कीजियं। यह मैंने कब कहा कि मैं सती प्रधा को चाहता हुं। अगर आप कृपा करके ध्यान से सुनतीं तो आप को माल्म होता।

MR. DEPUTY CHAIRMAN: Order, order.

श्रीमती शारवा भार्गव : में चेयर को एंड्रंस कर रही हुं। आपसे बात नहीं कर रही हुं।

Mr. DEPUTY CHAIRMAN: Please go on, madam. Please wind up.

श्रीमती शारदा भार्गव : इतने इंट्रप्शन्स हुयं कि मीं सब भूल गई।

SHRI S. N. MAZUMDAR: We can correct her.

SHRI H. C. MATHUR: It is a clear misunderstanding. She is creating a clear misunderstanding.

MR. DEPUTY CHAIRMAN: She has got a right to say whatever she likes.

SHRI H. C. MATHUR: But she cannot distort my speech.

श्रीमती शारदा भागव : इतने इंटप्शन्स के बाद में सब भूल गई और चैयरमैन साहब घंटी भी दंरहे हैं। आखिर में में यही कह देना चाहती हुं कि जो कुछ थोई बहुत संशोधन मुझे बताने थे उनको में ने बता दिया। में ने इस प्रं विल से सिद्धांततः सहमत हूं और चाहती हूं कि कुछ संशोधनों के बाद जो बिल सिलेक्ट क मेटी सं आया हैं उसको हम सब स्वीकार कर लें।

SHRI R. P. TAMTA (Uttar Pradesh): Sir at the outset I have to say that I do not agree with the speech of my hon. friend Mr. K. B. Lall whom I always had regarded as a progressive man. He says that this Bill will create disruption in the Hindu society and that it will foster the idea of separation and weaken it. On the other hand, Sir, I think this piece of legislation will go a long way in making the society strong and would consolidate the nation by uniting its different sections. If we look at the provisions of the Bill, we will find that the definition of a Hindu has been made very liberal and wide and the term Hindu would include a Budhist, Jaina .pr Sikh also. Thus instead of ^ofst^ing the ideas of separatism ana casteism, I think the Bill will banish the casteism and unite different sections of Hindus and would enable them to think and act as a nation. This Bill will directly concern the day to day life of the millions of people of this country and as such is very important.

Most of the Members have spoken about monogamy and divorce which they regard as two main good features of this Bill but, Sir, I regard clause 5 of the Bill as the most important one. This clause says, "A marriage may be solemnized between any two Hindus, if the following conditions are fulfilled." Thus for the first time it has' been recognised that Hindus belonging to any different castes can legally marry if they so desire. In a way, this is the first piece of legislation which encourages inter-caste marriages in our country. Previously, there were obstacles in the way of persons of different castes marrying one another in the form of Hindu Law which did not permit marriages between persons of different castes.

SHRI J. S. BISHT: An Act was passed in 1949 to that effect.

SHRI R. P. TAMTA: No, that does not help. A marriage between different communities is not allowed according to strict provisions of Hindu Law and is prohibited.

SHRI J. S. BISHT: According to the amendment of 1949, any two Hindus belonging to any caste may marry.

SHRI R. P. TAMTA: I do not agree with my hon, friend. Under the existing Hindu Law if high caste Hindu marries a person belonging to so-called lower caste, the children of such a union are look down upon by the Hindu society and are not regarded as legitimate and there is difficulty of ancestral family inheritance; such children do not inherit the property. In the past if a person of different caste wanted to marry a woman of other caste they had to marry under the old Civil Marriage Act and had to declare that they did not profess any religion such as Hinduism, Budhism, Sikhism etc. Then only could the marriage be solemnized. The effect of such marriage would further be separation from the joint Hindu family. (Interruption). My friend does not know; there is a clause in the Civil Marriage Act which says that

[Shri R. P. Tamta.] the parties have to declare that they did not belong to Hindu, Buddhist, Sikh or Jaina religions.

SHRI J. S. BISHT: That was before 1923.

SHRI R. P. TAMTA: Yes that law is still in existence and it provides that the parties have to make such a declaration. In case both the parties are not Hindus. That is the existing Law.

SHRI R. P. TAMTA: Sir, in our country I feel there is great need for inter-caste marriages because it is only inter-caste marriages that can create a feeling of brotherhood and equality among different sections of Hindus. It is the barrier of casteism which has prevented our Hindu society from remaining united and it has been weakened due to both social and legal obstacles to inter-caste marriages. I know, Sir, some social reformers who have been doing great work in this direction of bringing unity and equality among persons of different castes. I know, Sir, some 30 years back a society by the name of Jat Pat Torak Mandal was started by one Shri Sant Ram of Lahore, the aim of which was to bring unity and equality among Hindus by abolishing casteism. Recently I met the secretary of the association and he told me that the inter-easte marriages will bring in unity and equality among Hindus and that obstacle in the way of inter-caste marriages was the Hindu Law which prevented marriages between different castes, and between two sections of the community. So, Sir, I personally feel, when we want to build a new India, a strong Nation in India, we can only build that society when restrictions between persons, and persons of different castes, are eliminated. Our Prime Minister wants to build a casteless and classless society which can only be done if we encourage inter-caste marriages and this is possible when we have got such a permissive measure which permits marriage between two persons of different castes as this present Bill does. Sir.

this is a permissive measure and it does not force those sections of the Hindu community who are orthodox to go out of their way and to marry in a caste other than their own. They can continue to marry in their own way as long as they do not see and realise the need for changing their outlook in this respect.

Sir, coming to the Bill itself now it was suggested by Mrs. Munshi that this Act be extended to Jammu and Kashmir. She cited the example of Untouchability (Offences) Bill which is sought to be extended to Kashmir, but I submit, Sir, I do not think it will be possible and permissible for this Parliament to enact this legislation in a way that it might extended to Kashmir because that Untouchability (Offences) Bill is being enacted under the Directive Principles of the Constitution, that is article 17 of the Constitution, and as this present Bill is an ordinary legal measure it cannot be extended to Jammu and Kashmir.

Then, Sir, about clause 2 I have to say that it will be better if the members of Scheduled Tribes are excluded from the purview of this Bill because they have got their own separate customs and culture and their system of marriage and divorce are quite different from the rest of the Hindu community. Therefore if they are excluded from the purview of this clause it will be better.

Then, Sir, in clause 3, as regards *sapinda* relationship and prohibited degrees I think it is better if it is left to the existing custom so that people might be governed and might follow their customs as they have been prevailing for a long time. Then in sub-clause (g) (iv) of clause 3 I would submit that according to the provision marriage between children of brother and sister is prohibited but marriage between children of cousins is not prohibited. So I suggest it should also be prohibited.

Then, Sir, as regards clause 9, I personally feel that this clause regarding restitution of conjugal rights is

repugnant and it is the most obnoxious clause in this Bill. It should go.

Then coming to clause 11 I would support that the other day my friend Shri Ram Chandra Gupta said about it. I also think that there should be no provision for declaring marriages as void in the ease of those whose marriage was solemnised before the commencement of this Act and the wife and husband have been living for many years together. And if now the law is enacted in such a way that their marriage will be declared void, it will have a very bad effect and it will harm their children and will punish them for no fault of theirs.

In case of voidable marriages clause 12 which are solemnized after the commencement of this Act, I think there should be a provision like this, namely, that if the wife was found to be pregnant at the time of marriage, then the marriage should be voidable at the option of the husband.

I welcome the provision of divorce, but I think the provision in 13(i), "is leading an adulterous life," is not clear. It will be very difficult for a woman to come and prove that the man is leading an adulterous life. Therefore it will be better if the provision of clause 10(e) be incorporated here also. Then, Sir, in clause 13 (ix) it is said: "that the husband has, since the solemnization of the marriage been guilty of rape, sodomy or bestiality." It is better if it is ami/iended and said that if a man is convicted of these offences then the divorce could be had.

Then, Sir, as regards custody of children clause 26 I think, Sir, mother is the natural guardian and she is the best guardian who should be entrusted with the custody of the child at least till the age of twelve. So in no case should discretion be left to the court for deciding that matter.

Then as regards the clause on alimony I am surprised to see the objection by some of the hon. Members

to this clause. When the women are claiming equality with men and are demanding equal rights and if the circumstances permit why should they not pay alimony to their husbands. If the husband has got sufficient resources or money he will never ask for alimony from his wife whom she has divorced. But what if there is a case when the wife has got sufficient money and wants to discard her husband just to take another husband because he is suffering from some disease or has gone insane or something like that and he has no source of income? She has been with him in his good time. Hence it is not right to say that he is not entitled to any alimony when she discards him. So, Sir, I think the clause on alimony, as it stands, should be there. And there should be alimony also in the case of judicial separation. The clause is not clear whether it will be granted in the case of judicial separation. So I submit. Sir, that it should be redrafted.

Divorce Bill, 1952

Then as far as the period for making an application for divorce is concerned, clause 14 I think, Sir, the three-year period is too long, though it has been provided that in suitable cases the court may reduce the period and give permission for applying for divorce earlier, but I think, Sir, it should not be the law. The three-year period is too long and in this regard I support the argument put forward by Shri H. N. Kunzru the other day and suggest that the period for making petition for divorce be reduced.

With these words, Sir, I support this Bill and I feel that this is a very good measure and the first step that we are taking to build a new India, an India where there will be equality among persons and there will be a casteless and classless society.

DEPUTY CHAIRMAN: Mr. Mr. Karmarkar will reply after lunch. Before we adjourn I have to remind hon. Members that this Bill should have gone through all the stages by 4-30 P.M. on Tuesday. So if need [Mr. Deputy Chairman.] we will have to forego our lunch on Monday and Tuesday, and if necessary also sit extra after six o'clock. So I would request hon. Members to be brief while speaking on amendments. There are 204 amendments. Except three or four clauses all the clauses have got amendments, as many as 30.

The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, Mn. Deputy Chairman in the Chair.

REPORT OF THE COMMITTEE ON PETITIONS

SHRI J. R. KAPOOR (Uttar Pradesh): Sir, I beg to present the Report of the Committee on Petitions dated December 10, 1954, in respect of the petitions relating to the Hindu Marriage and Divorce Bill, 1952, presented by Shrimati Parvathi Krishnan to the Rajya Sabha on December 7, 1954.

THE HINDU MARRIAGE AND DIVORCE BILL, 1952—continued

THE MINISTER FOR COMMERCE (Shri D. P. Karmarkar): Mr. Deputy Chairman, I think it is my duty at the outset to say that I have followed the proceedings on this Bill very carefully and where I was not myself able personally to attend the debate, I should also add, I have read the report of the speeches made here with the care and attention that they deserve. I appreciate very much the frank expression of views by various Members who hold those opinions. This is not one of those measures in which opinions are likely to be conventionally for the purpose of what sometimes is known in Parliamentary language as

teasing the debate. This is a subject which has exercised the minds of different sections of the community for many years and it should be no surprise to anyone whatever that different views should be expressed and would continue to be expressed on the floor of this House or on any other forum where this matter might crop up. But I must say, Sir, that I am happy to note that the strength of the opposition to this measure, which we considered to be progressive and as one that is required by the needs of today in the interests of society as a whole, is much diluted. In fact, apart from one or two speeches which went to the fundamental roots of the measure which we propose to get through, I was not able to discover that violent opposition which might have characterised the same speeches some years back. That is surely an indication of the fact that during all these years largely because the measures which we have introduced here are undoubtedly in consonance with the spirit of the Hindu law as it has been understood through the centuries and largely on account of a better understanding of what is proposed to be done. It is for these two reasons that the opposition has met us today in a diluted form. I should say. Sir. that it has been a delight to me to have listened to this debate. It has educated me also

I should also add here—though it is a, little unconventional-new as I was to this Bill so far as the piloting was concerned, I would not have been able to render my duty in the humble measure which I might hope to, were it not for the full guidance of my esteemed colleague, the Minister for Law, and his officers. particularly the experienced draftsman Mr. Raj Gopal who has been such a precious asset to that Ministry. I am not formal when I say this both in respect of this House and of the Law Ministry because, Sir, when I rise to speak I have to address myself to this subject with a sense of responsibility which, if I might be permitted to say so, is greater in this particular subject than